



ई-जाहीर निविदा
कार्यालयाचे नाव : चिपलूण नगर परिषद,
ता. चिपलूण, जि. रत्‍नागिरी
ई-निविदा मागविणारी सूचना क्र. १९१ सन २०२३-२४

चिपलूण नगर परिषदेकडील **ई-निविदा सूचना क्रमांक १९१ सन २०२३-२४** अन्वये चिपलूण नगर परिषद हाहिली **जिल्हास्तर नगरोत्थान सन २०२३-२०२४** अंतर्गत विविध विकास कामांकरिता ब-१ नमुन्यातील ई-निविदा प्रणालीद्वारे **ई-निविदा** मागविण्यात येत आहेत. सदर निविदाबाबतचा सविस्तर तपशील, अटी व शर्ती महाराष्ट्र शासनाचे <https://www.mahatenders.gov.in/> या संकेतस्थळावर दिनांक **२६.०२.२०२४ रोजी** पासून पाहावयास उपलब्ध करून देण्यात आलेली आहे. निविदा सादर करणेची अंतिम तारीख **दिनांक ०४.०३.२०२४ रोजीपर्यंत** सायंकाळी ५.०० वाजेपर्यंत राहिली.

०४.०३.२०२४

सही/-
प्रशासक
तथा मुख्याधिकारी
चिपलूण नगर परिषद



आयबीडीआय बँक लिमिटेड, रितेल चिन्हाई, आयबीडीआय हाउस, पहिला मजला, शानेर पार्क
CIN : L65190MH2004GDI148838 चौक, एफ. सी. मार्ग, शिवाजी नगर, पुणे-४११००४

ताबा सूचना

आयबीडीआय बँक, लिमिटेडच्या अधिकृत अधिकार्याने सिस्कुयुरिटीयक्षेपन अँड किन्डन्स्त्रशन ऑफ फायनान्सिअल असेंद्स (एफकोसिमेंट) ऑफ सिस्कुयुरिटी इंटरस्ट (एफकोसिमेंट) निमन २००३ सोबत वाळे अस्ता. कलम १३(२) अंतर्गत देण्यात आलेल्या अधिकारांचा वापर करिता खालीलमाग्या मागणी करण्याची सूचना कलम १३(२) च्या अंतर्गत कायदल प्रत्येक कालावधीला देण्यात आली व त्यामुळे सदर सूचना मिळालेल्या आदेशापासून ६० दिवसांच्या आत सदर सूचनेत नमुद करण्यात आलेल्या रकमेचा खालील कर्जदारांना भरणा करण्यास सांगण्यात आले होते. खाली नमुद करण्यात आलेल्या कर्जदारांनी सदर रकमेचा भरण करण्यास हलजीक्या केला असून याद्वारे कर्जदारांना व सर्वसामान्य जनतेस सूचना देण्यात येत आहे की मा. चिपलूणकाराी त्या जिनेडिहंडधिकारी पुणे, यांच्या आदेश क्र. २०११/ससप्रा/२३२३/२०२२ दि. ०५/११/२०२२ नुसार मा. जाहिलीकरी डंडधिकारी तथा निमनी गजब खलिलनर शिरूर असा संकेपीसी निमन १४ अंतर्गत सदर तारुन मालमतेच्या शीकित याबाबती कायदाही करण्यास सांगितले. या नुसार सहिलनर कायलून शिरूर (पुणे) यांच्या आदेश क्र. जा.क्र.फौज/ताबा/एसप्रा/१९/२०२३ दि. १२/०५/२०२४ नुसार खालील नमुद केलेल्या सदर तारुन मालमतेच्या शीकित ताबा खालील नमुद केलेल्या तारखेला घेता व सदर शीकित ताबा हा खाली पाववी सह, पचनामा सहित व पोलिसांच्या उपस्थितिह आडडीआहंडे बेकन्या प्राथिलुन अधिकारी यांच्या कडे खालील नमुद केलेल्या तारखेला सुपुर्त करण्यात आला आहे. याद्वारे खास करुन कर्जदारांना आणि सर्वसामान्य जनतेस सदर मालमतेबाबी कोणताही व्यवहार न करण्याचा इशारा देण्यात येत आहे आणि कोणता प्रमाणसेवा व्यवहार खालील नमुद केलेल्या रकमेसाठी आणि खालीलव्य व हुकमकाराी आयडीडीआय बँक लिमिटेडच्या शुल्काच्या अंशीत असले. सदलील सुचिल मालमतेवर असलेले कर्ज परतफेड करण्याची उपलब्ध असलेल्या वेळेच्या बाबती, कलम १३ मधील उप-कलम (८) मध्ये कर्जदारांचे लक्ष घेतले जाते.

सही/-
अधिकृत अधिकारी

मराठी भाषांतरामध्ये काही संविध्दता आढळल्यास इंग्रजी जाहिरात ग्राह्य धरण्यात यावी.

फॉर्म बी
जाहीर घोषणा
(भारतीय नादारी व दिवाळखोरी मंडळ (परिसामान प्रक्रिया) विनियम, २०१६ चे विनियम १२)

मे. महाराष्ट्र आयवूँदे सेंटर प्रायव्हेट लिमिटेड च्या भागधारकांनी लक्ष देवयाकारिता

क्र.	तपशील	वर्जन
१	कोपिरिट ढ्रगकोचे नाव	मे. महाराष्ट्र आयवूँदे सेंटर प्रायव्हेट लिमिटेड
२	कोपिरिट ढ्रगकोच्या विधिसंस्थापनाची तारीख	०१/०७/२००८
३	प्राधिकारणा च्या अंतर्गत कोपिरिट ढ्रगको विधिसंस्थापन / नोंदणीकृत आहे	आरओसी पुणे
४	कोपिरिट ढ्रगकोच्या कोपिरिट आयवूँदेन्टी नंबर / लिमिटेड लाभाबिलिटी आवेडन्टीफिकेशन नंबर	U85191PN2008PTC132396
५	कोपिरिट ढ्रगकोच्या नोंदणीकृत कार्यालय आणि प्रधान कार्यालयाचा (असल्यास) पत्ता	५५, आरधाना, फ्लॅट क्र. १, आमची कॉलनी पणारा एफडी रेड, बावचन खुर्द, पुणे, मुंबई उमगण, महाराष्ट्र, ४०००६३ ईमेल: ashokmittal2020@gmail.com
६	नादारी ठाव प्रक्रिया नदर होण्याची तारीख	२२/०२/२०२४
७	कोपिरिट ढ्रगकोचे परिसामान सुरु झाल्याची तारीख	२२/०२/२०२४ (२४/०२/२०२४ रेजी अँडर प्राप्त झाली)
८	परिसामाक म्हणून कार्यरत असलेल्या नादारी व्यवसायिकाचे नाव व नोंदणी क्रमांक	श्री. अशोक मित्तल नोंदणी क्रमांक : IBBI/IPA-001/ IP-P-02549/2021-2022/13889
९	मंडळकडे नोंदणीकृत असल्यानुसार परिसामाकाचा पत्ता व ईमेल	पत्ता: एस-१३८, बी विंग, एक्सप्रेस झोन मॉल, वेस्टर्न एक्सप्रेस हाववे गोरगाव पूर्व, मुंबई उमगण, महाराष्ट्र, ४०००६३ ईमेल : maacpl.cirp@gmail.com
१०	परिसामाकाचा पत्रव्यवहारकरिता वापरावयाचा पत्ता व ईमेल	पत्ता: एस-१३८, बी विंग, एक्सप्रेस झोन मॉल, वेस्टर्न एक्सप्रेस हाववे गोरगाव पूर्व, मुंबई उमगण, महाराष्ट्र, ४०००६३ ईमेल : maacpl.cirp@gmail.com
११	दयांच्या सादरीकरणाकरिता शेवटची तारीख	२३/०३/२०२४

याद्वार सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायधिकरण, मुंबई वॅचने २२/०२/२०२४ रेजी (२४/०२/२०२४ रेजी अँडर प्राप्त झाली) रे. मे. महाराष्ट्र आयवूँदे सेंटर प्रायव्हेट लिमिटेड चे परिसामान सुरु होण्यास आदेश दिला आहे.

मे. महाराष्ट्र आयवूँदे सेंटर प्रायव्हेट लिमिटेड च्या भागधारकांना याद्वार त्यांच्या दयांचे पुरवे आवश्यक नं. १० च्या अनुसारा नमुद केलेल्या पत्रव्यार परिसामाकांना २३/०३/२०२४ रेजी किंवा तारुन करण्याकरिता फनीलण्यात आले आहे. विनिय धनको केवळ इलेक्ट्रॉनिक प्रणालीद्वार पुरव्यासबब लवे दवे सादर करातील. अन्य सर्व भागधारका व्योक्षार, प्तालावे किंवा इलेक्ट्रॉनिक प्रणालीत त्यांच्या दयांचे पुरवे सादर करू शकतील.

खोटे किंवा दिशाभूल करण्याच्या दयांचे सादरीकरण झाल्यास दंड आकारला जाईल.

अत भागधारकांनी परिसामाना प्रक्रिनेदरम्यान लवे दवे सादर केले नाहीत, तर भारती नादारी व दिवाळखोरी मंडळ (कोपिरिट व्यक्तीकरिता नादारी ठाव प्रक्रिया) विनियम, २०१६ अंतर्गत कोपिरिट नादारी ठाव प्रक्रिये दरम्यान सदर भागधारकाद्वारा यादर केलेले दवे, कलम ३८ अंतर्गत सादर केल्याचे मानण्यात येईल.

श्री. अशोक मित्तल
मे. महाराष्ट्र आयवूँदे सेंटर प्रा. लि. च्या बाबतीत परिसामाक
नोंद. क्र.: IBBI/IPA-001/IP-P-02549/2021-2022/13889
एफएफ क्र.: AA1/13889/02/051124/106248
डिगाम : मुंबई
०५/११/२०२४ पर्यंत वेब



एचडीएफसी बँक लिमिटेड
We understand your world

नोंदणीकृत कार्यालय : बँक हाऊस, सेनापती बाघ मार्ग, लोअर फ्लैट(५), मुंबई ४०० ०१३
शाखा कार्यालय : रितेल अंगी विभाग, ओ.ओ.एस मॉल, दुसरा मजला, ११, मुरजी पेठ, सोलापूर ४१३००१

ताबा सूचना

(सिस्कुयुरिटी इंटरस्ट (एफकोसिमेंट) रुल्स, २००२ मधील नियम ८ सह वाचण्यात येणाऱ्या सदर अधिनियमातील अनु.१३(४) नुसार)

ज्याअर्थी, निमनव्याक्षरीकर हे मे. रेलिंगेअर फायनान्स लि. (यापुढे "आयव्हायल" म्हणून संदर्भित), नोंदणीकृत कार्यालय : १४०७, १४ वा मजला, चिंरजींग टॉवर, ४३, नेहरू प्लेस, नवी दिल्ली-११००१९ (आर.एन.टी.) श्री. डी. गवारे वॉजी दि. २१/०२/२०२४ रेजी रॅलिंगेअर फिनव्हेंस्ट लिमिटेड (एफकोसिमेंट) रुल्स, २००२ (यापुढे "सरसेली कायदा") च्या नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३(२) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करीत खाली नमुद करण्यात आलेल्या अधिकाऱ्यांचा वापर करीत खाली नमुद करून घेतलेला आहे.

कर्जदार व इतर सदर रकमेची परतफेड करण्यात असमर्थ ठरल्याने कर्जदार आणि सर्व लोकांना याद्वारे सूचित करण्यात येते की निमनव्याक्षरीकरांनी सदर नियमांमधील नियम ८ सह वाचण्यात येणाऱ्या सदर अधिनियमातील अनु. १३(४) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करीत खाली नमुद मालमतेचा दि. २१ फेब्रुवारी, २०२४ रेजी ताबा घेतलेला आहे.

याद्वारे कर्जदार व सर्व लोकांना सावधगिरीची सूचना देण्यात येते की त्यांनी सदर मालमतेच्या संदर्भात कोणताही व्यवहार करू नये आणि असा कोणताही व्यवहार केल्यास तो मे. एचडीएफसी बँक लि. च्या दि. १३ नोव्हेंबर, २०२३ नुसार क्र. २२.१७/०३५/- (रुपये बावीस लाख सतरा हजार परतीस फक्त), ज्यापैकी मुद्दल क्र. १८३३१४०/-, व्याजा/ डंडासकल व्याज क्र. ३७८०६७/- आणि इतर शुल्के क्र. ५८२८१/- अधिक पुढील तालू व्याज व आनुषंगिक शुल्के इ. च्या भागाधीन असेल.

अचल मालमत्तेचे वर्णन

अ. उप-निबंधक श्रेणी २२ तालूका- मावड, जिल्हा सोलापूर येथील दि. २५-१०-२०१६ रेजीच्या दस्तावेजा क्र. ५१७४/२०१६ चे आणि बँकेच्या नवे निष्पादित केलेल्या इतर विविध दस्तावेजांचे नोंदणीकृत हक्क, सर्दिका क्र. १३, एकूण क्षेत्रफळ सुमारे ६४.४३.०० चौ.मी., पहिला मजला, सिव्हाड अपार्टमेंट, प्लॉट क्र. ३२ व ३३, सर्वे क्र. (२७२) १५०/१/२३ आणि सर्वे क्र. (२७१) १५१/१/२.

अ. क्र.	मालकांचे नाव	प्रकार / स्वरूप	मालमत्ताचा पत्ता	क्षेत्रफळ
१	१. श्री जीवन गजानन यादव (अर्जदार) श्रीमती प्रतिभा जीवन यादव (मालमत्तेचे सह-अर्जदार व मालक, परंतु सध्या मरत झाल्याने लगेचे कायदेशीर वारसांच्या मार्फत) २. श्री जीवन गजानन यादव (सह-अर्जदारांचे कायदेशीर वारस) ३. श्री अरविजत जीवन यादव (सह-अर्जदारांचे कायदेशीर वारस) ४. तमस्य जीवन यादव (सह-अर्जदारांचे कायदेशीर वारस)	निवासी मालमत्ता	सर्दिकांचा क्र. १३, एकूण क्षेत्रफळ सुमारे ६४.४३.०० चौ.मी., पहिला मजला, सिव्हाड अपार्टमेंट, प्लॉट क्र. ३२ व ३३, सर्वे क्र. (२७२) १५०/१/२३, आणि सर्वे क्र. (२७१) १५१/१/२, होटेली गेट, रावोजी हॉस्पिटलजवळ, सोलापूर - ४१३००४	सुमारे ६४.४३ चौ.मी.

आपले एचडीएफसी बँक लि. करिता प्राधिकृत अधिकारी गजरान बनसोडे - ९८९०२७७११६

दिनांक : २१.०२.२०२४

स्थान : सोलापूर

नोंट : - संबंधीत जाहिरातीचे भाषांतर इंग्रजीवरून करण्यात आले आहे, तरी अधिक अचूक माहितीसाठी इंग्रजी जाहिरात ग्राह्य धरण्यात येईल.



लोक्सत्ता
WWW.LOKSATTA.COM

१३

पुणे, सोमवार, २६ फेब्रुवारी २०२४



RELIARE
Values that bind

HOME LOANS

रेलिंगेअर फिनव्हेंस्ट लिमिटेड

नोंद. कार्यालय : १४०७, चौदावा मजला, चिंरजींग टॉवर, ४३, नेहरू प्लेस, नवी दिल्ली-११००१९

कोपिरिट कार्यालय : मॅन्स हाऊस, सातवा मजला, ब्लॉक ए, डॉ. झा मार्ग, ओखला फेज-III, ओखला इंडस्ट्रीयल इस्टेट, नवी दिल्ली ११००२०. CIN: U74999DL1995PLC06४१३२

ताबा सूचना

(सिस्कुयुरिटी इंटरस्ट (एफकोसिमेंट) रुल्स, २००२ मधील नियम ८(१) नुसार)

ज्याअर्थी, निमनव्याक्षरीकर हे मे. रेलिंगेअर फायनान्स लि. (यापुढे "आयव्हायल" म्हणून संदर्भित), नोंदणीकृत कार्यालय : १४०७, १४ वा मजला, चिंरजींग टॉवर, ४३, नेहरू प्लेस, नवी दिल्ली- ११००१९ (आर.एन.टी.) श्री. डी. गवारे वॉजी दि. २१/०२/२०२४ रेजी रॅलिंगेअर फिनव्हेंस्ट लिमिटेड (एफकोसिमेंट) रुल्स, २००२ (यापुढे "सरसेली कायदा") च्या नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३(२) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करीत दि. १५/०१/२०१९ रेजी एक मागणी सूचना पाठवली ज्यात कर्जदार/ सह-कर्जदार/ गहाणदार (१) वास्तुशोध रियल्टी एलएलपी (२) सचिन बाळकृष्ण कुलकर्णी, ऑफिस क्र. १०२, लोटेस प्लाझा एस. क्र. १५/१बी/१, सीटीएस क्र. ६८१, संगम प्रेस गेटजवळ, कोथरुड, पुणे महाराष्ट्र ४११०३८ (३) नितीन बाळकृष्ण कुलकर्णी सी १०४, सिंग फील्ड, गणेश कॉलनी कोथरुड पुणे महाराष्ट्र ४११०३८ (यापुढे "कर्जदार" म्हणून संदर्भित) यांना मागणी सूचनेत नमुद केलेल्या खाते क्रमांक MORPUN00०६८८०७ (अॅप आरएडी ६४२०११) करिता रु. ८,८३,९९,८२५.५०/- (रुपये आठ कोटी च्यापैशी लाख नव्याणव हजार आठशे पंचवीस आणि पन्नास पैसे फक्त) सोबत दि. १५/०१/२०१९ पासून पंधव्यातील व्याजाचा सूचना प्राप्त होण्याच्या दिनांकापासून ६० दिवसांचे आत भरण करण्याचे आवाहन करण्यात आले होते.

कर्जदार/ सह-कर्जदार/ गहाणदार सदर रकमेची परतफेड करण्यात असमर्थ ठरल्याने कर्जदार/ सह-कर्जदार/ गहाणदार व सर्वसामान्य जनतेस सूचित करण्यात येते की निमनव्याक्षरीकरांनी सिस्कुयुरिटी इंटरस्ट (एफकोसिमेंट) रुल्स, २००२ मधील नियम ८ सह वाचण्यात येणाऱ्या सदर अधिनियमाच्या अनुच्छेद १३ (४) अंतर्गत खाते / तिला बहाल करण्यात आलेल्या अधिकारांचा वापर करीत दि. २१/०२/२०२४ रेजी खाली वर्णन केलेल्या मालमत्ताचा वास्तविक प्रत्यक्ष ताबा घेतलेला आहे.

मा. अतिरिक्त जिल्हा डंडधिकारी पुणे यांच्या प्रकरण क्र. १६४९/२०१९ मधील दिनांक १८ जानेवारी २०२० रेजीच्या आदेशानुसार नयाव तहसीलदार (आर.एन.टी.) श्री. डी. गवारे वॉजी दि. २१/०२/२०२४ रेजी रॅलिंगेअर फिनव्हेंस्ट लिमिटेड च्या प्राधिकृत अधिकार्याला येथे वर्णन केलेल्या मालमत्ताचा वास्तविक प्रत्यक्ष ताबा दिला आहे.

कर्जदार / सह-कर्जदार व सर्वसामान्य जनतेस याद्वारे सावधगिरीची सूचना देण्यात येते की त्यांनी सदर मालमत्तेच्या संदर्भात कोणताही व्यवहार करू नये आणि असा कोणताही व्यवहार केल्यास तो रॅलिंगेअर फिनव्हेंस्ट लि. ("आयव्हायल") यांच्या खाते क्रमांक XMRPUN00०६८८०७ (अॅप आरएडी ६४२०११) करिता रु. ८,८३,९९,८२५.५०/- (रुपये आठ कोटी च्यापैशी लाख नव्याणव हजार आठशे पंचवीस आणि पन्नास पैसे फक्त) दि. १५/०१/२०१९ रेजी नुसार देय, सोबत करणच्या दरमणे पुढील व्याज आणि सोबत त्यावरील पंधव्यातील खर्च आणि शुल्कांच्या भागधीन असेल.

सदर अनामत मत्ता सोडवून घेण्यासाठी उलटव्य असलेल्या वेळेच्या संदर्भात कर्जदार / सह-कर्जदारांचे लक्ष सदर अधिनियमातील (अद्ययावत सुधारित केल्यामाग्या) अनुच्छेद १३ मधील उप-विभाग (८) कडे वेधण्यात येते.

मालमत्तेचे वर्णन

अ) पुढील मालमत्तेचे सर्व खंड आणि तुकडे - जमीन मोजमाप ३९ आर, जे गट क्र. ५९२ असलेल्या मालमत्ताचा भाग बनलेली, ज्याचे मोजमाप क्षेत्र ०० हे. ६६ आर (पेट खगवासर); आणि जमीन गट क्रमांक ५९३ चे सर्व खंड आणि तुकडे, मोजमाप क्षेत्र ०० हे १४ आर (पेट खगवासर) आणि जमीन संबंधित गट क्र. ५९४ चे सर्व खंड आणि तुकडे, मोजमाप ०० हे ९६ आर (पेट खगवासर); आणि जमीन मोजमाप ३.५ आर चे सर्व खंड आणि तुकडे, जे गट क्रमांक ५९५ असलेल्या मालमत्तेचा भाग असलेली जमीन पॅने, ज्याचे संपूर्णणे मोजमाप क्षेत्र ०० हे ६६ आर (पेट खगवासर); जमीन बेअरिंग गट क्र. ५९८ चे सर्व खंड आणि तुकडे, मोजमाप ००७ ७ आर (पेट खगवासर); आणि जमीन संबंधित गट क्र. ६३२ चे सर्व खंड आणि तुकडे मोजमाप ००७६ ४१ आर (पेट खगवासर); आणि जमीन संबंधित गट क्रमांक ६३३ चे सर्व खंड आणि तुकडे मोजमाप ००७६ ११ आर (पेट खगवासर); आणि जमीन संबंधित गट क्र. ६३५ चे सर्व खंड आणि तुकडे मोजमाप ००७६ ६२ आर (पेट खगवासर); आणि जमीन संबंधित गट क्र. ६३७ चे सर्व खंड आणि तुकडे मोजमाप ००७६ ३७ आर (पेट खगवासर); आणि वरील सर्व जमिनींचे एकत्रितणे मोजमाप सुमारे ३२००० चौ. मीटर, आणि पाग कैवळकावे, तालुका पुरंदर जिल्हा पुणे येथे स्थित, सोबत त्यावर बांधण्यात येत असलेल्या संरचना / इमारतीसह.

ब) खालील प्लॉट क्रमांकांचे सर्व खंड आणि तुकडे सोबत मालमत्तेच्या बांधकाम आणि विकास अधिकार सह आणि अनुसूची व मध्ये अधिक विशेषतः वर्णन केलेल्या जमिनीवर बांधलेल्या किंवा बांधल्या जाणाऱ्या जमिनीतील प्रमाणित जमीन सोबत त्यावर बांधलेल्या जात असलेल्या संरचना / इमारतीसह.

Sr.No.	Wing	Unit No.	Salable Area	Sr.No.	Wing	Unit No.	Salable Area	Sr.No.	Wing	Unit No.	Salable Area
1	A	AG-05	588	116	B	B-113	744	231	F	F-108	302
2	A	AG-06	588	117	B	B-114	744	232	F	F-111	302
3	A	AG-07	588	118	B	B-203	744	233	F	F-112	302
4	A	AG-08	588	119	B	B-204	744	234	F	F-113	302
5	A	AG-13	588	120	B	B-210	744	235	F	F-114	302
6	A	AP-01	520	121	B	B-211	744	236	F	F-201	302
7	A	AP-02	520	122	B	B-301	744	237	F	F-202	302
8	A	AP-05	520	123	B	B-302	744	238	F	F-203	302
9	A	AP-06	520	124	B	B-304	744	239	F	F-204	302
10	A	AP-08	520	125	B	B-305	744	240	F	F-205	302
11	A	AP-09	520	126	B	B-308	491	241	F	F-206	302
12	A	AP-10	520	127	B	B-309	491	242	F	F-207	302
13	A	AP-11	520	128	B	B-313	744	243	F	F-209	302
14	A	AP-12	520	129	B	B-314	744	244	F	F-210	302
15	A	AP-14	520	130	B	B-401	744	245	F	F-211	302
16	A	A-103	491	131	B	B-403	744	246	F	F-212	302
17	A	A-104	491	132	B	B-410	744	247	F	F-213	302
18	A	A-105	491	133	B	B-411	744	248	F	F-214	302
19	A	A-106	491	134	B	B-412	744	249	F	F-301	302
20	A	A-107	491	135	B	B-413	744	250	F	F-302	302
21	A	A-108	491	136	B	B-414	744	251	F	F-303	302
22	A	A-110	491	137	B	B-501	744	252	F	F-304	302
23	A	A-114	491	138	B	B-502	744	253	F	F-305	302
24	A	A-116	491	139	B	B-503	744	254	F	F-306	302
25	A	A-117	491	140	B	B-504	744	255	F	F-307	302
26	A	A-118	491	141	B	B-508	491	256	F	F-308	302
27	A	A-119	491	142	B	B-509	491	257	F	F-309	302
28	A	A-120	491	143	B	B-510	744	258	F	F-310	302
29	A	A-206	520	144	B	B-511	744	259	F	F-311	302
30	A	A-207	520	145	B	B-512	744	260	F	F-312	302
31	A	A-208	520	146	B	B-513	744	261	F	F-313	302
32	A	A-211	520	147	B	B-514	744	262	F	F-314	302
33	A	A-306	491	148	B	B-601	744	263	F	F-315	302
34	A	A-307	491	149	B	B-602	744	264	F	F-316	302
35	A	A-308	491	150	B	B-603	744	265	F	F-401	302
36	A	A-309	491	151	B	B-605	744	266	F	F-402	302
37	A	A310	491	152	B	B-607	520	267	F	F-403	302

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

S.N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	EMD Submission Last Date, Inspection Date
1	LP0000000046738 & LP0000000067224 Nilesh Sidram Darekar (Borrower), Sidram Ramachandra Darekar (Co-Borrower), Shobha Shidram Darekar (Co-Borrower), Mahesh Sidram Darekar (Co-Borrower), Umakant Rajkumar Darekar (Guarantor)	Demand Notice Date 21-Feb-2022 & Amt Rs. 2897139 & Rs.196183 as on 5-Feb-2022 + Interest Cost etc. & 28-Sep-2022	Shop No 1- 2, 3- Ground Floor, Laxmi Heights Sr No 97 /6c, Gopalpatti Nr Hotel Neha Garden Manjri BK, Haveli, Pune, Maharashtra, 412307	Rs. 3877632/- Rs. 387763/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
2	LP000000005194 & LP0000000016122 Anil Namdeo Chavan (Borrower), Vaishali Sandeep Chauhan (Co-Borrower), Rupali Anil Chavan (Co-Borrower), Sandip Namdev Chavan (Co-Borrower)	Demand Notice Date 17-Nov-2022 & Amt Rs. 2661785 & Rs.1271230 as on 5-Nov-2022 + Interest Cost etc. & 25-Jan-2023	Gat No-254,Hissa No-3(P),Office No.3/1, 1st Floor,Konde Building,Near Cheladi Phata, Nasarapur, Bhor, Maharashtra-412206	Rs. 4224960/- Rs. 422496/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
3	HL0000000004863 Nareish Bansiram Mahapure (Borrower), meena Bansiram Mahapure (Co-Borrower)	Demand Notice Date 19-July-2022 & Amt Rs. 2119707 as on 5-July-2022 + Interest Cost etc. & 23-Aug-2023	Flat no 6 , 3rd floor Shri G vihar Apartment Sr No 13/5 Lane no 1 Plot no 18 Morya Park 60 feet road Pimple gurav Haveli Maharashtra 411061	Rs. 1822500/- Rs. 182250/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
4	HL0000000001870 Jyoti Santosh More (Borrower), Rahul Bhaguji Jadhav (Co-Borrower)	Demand Notice Date 22-Jun-2022 & Amt Rs. 3633541 as on 5-Jun-2022 + Interest Cost etc. & 20-Dec-2022	Flat No 606 6th Floor Swapna Shrushti Sr.No 50/15/1, Opp Singhad College Nr Born, Narhe, Pune City, Maharashtra-411041	Rs. 1548396/- Rs. 154840/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
5	HL00000000017609 Amol P Khandave (Borrower), Supriya Amol Khandave (Co-Borrower)	Demand Notice Date 19-May-2022 & Amt Rs. 1895783 as on 5-May-2022 + Interest Cost etc. & 15-Mar-2023	Flat no 207, 2nd Floor Jadhav Complex S No 272 Hissa no 2/3/2 Sathe Wasti lane no 2 Nr Uttreshwar Tarun Mandal Lohgaon Pune City Maharashtra 411047	Rs. 1297620/- Rs. 129762/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
6	HL00000000018088 Amol P Khandave (Borrower), Supriya Amol Khandave (Co-Borrower)	Demand Notice Date 19-May-2022 & Amt Rs.1883436 as on 5-May-2022 + Interest Cost etc. & 15-Mar-2023	Flat no 201, 2nd Floor Jadhav Complex S No 272 Hissa no 2/3/2 Sathe Wasti lane no 2 Nr Uttreshwar Tarun Mandal Lohgaon Pune City Maharashtra 411047	Rs. 1287900/- Rs. 128790/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024
7	HL0000000008726 & LP0000000008906 Sameer B Rathod (Borrower), Priti Manik Tribhuvan (Co-Borrower)	Demand Notice Date 8-Mar-2019 & Amt Rs. 1914860 as on 28-Feb-2019 + Interest Cost etc. & 31-Oct-2019	Flat No UG-5, Upper Ground Floor, A Wing, Suraj Complex Sr. No. 16/4/2, Nr.Sai Siddhi Chowk & Saiswakiran Hospital, Ambegaon BK, Pune-411046	Rs. 1685813/- Rs. 168581/-	12-03-2024 Timings 11:00 AM to 4:00 PM, 11-03-2024 up to 5:00 PM., 08-03-2024

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office - B-705, Wall Street II, Opp. Orient Club, Near Gujrat Contact, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India).Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869, email id: rampasad@auctiontiger.net, support@auctiontiger.net.

2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net. to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date : 26.02.2024
Place : Pune

Authorised officer
Vastu Housing Finance Corporation Ltd

KOTAK MAHINDRA BANK LIMITED
Corporate Identity No. L6510MH1985PLC038137
Registered office : 27BK, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, Maharashtra
Regional Office : Kotak Mahindra Bank Ltd. 4th Floor, Nyati uniret, Nagar Road, Yerawade, Pune-411 006, Maharashtra.

PUBLIC NOTICE FOR AUCTION CUM SALE
Please treat this as a fresh notice which is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Guarantor that the below described immovable property mortgaged to the Authorised Officer of Kotak Mahindra Bank Ltd., will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis, offers are invited to submit online through the Web Portal of our e-Auction Service Partner, M/s. C1 India Pvt. Ltd. i.e. www.c1india.com by the undersigned for sale of the immovable property of which particulars are given below:-

Loan Account Nos.	561681365 , OD15967209	
Name of the Borrower(s) / Guarantor(s) / Mortgagee(s)	(1) M/s. Shree Prakash Tara Trading & CO., (2) Mrs. Trupti Rupesh Lodha (3) Mr. Rupesh Lodha.	
Demand Notice Date & Amount (13 (2) Notice Date & Amount)	09.04.2018 & ₹ 73.35,144.16 (Rs. Seventy Three Lakhs Thirty Five Thousand One Hundred Forty Four & Sixteen Paise Only) as on 06.04.2017	
Description of Property	Reserve Price (in ₹)	Earnest Money Deposit (in ₹)
Office No. 213, 217, 2 nd Floor & Office No. 303, 3 rd Floor, Mahalaxmi Market, CTS No. 3201, Sr. No. 567/2A/1, Plot No. E40 to E43, Market Yard, Bibewadi-411 037, Pune	₹ 96.53,580/- (Rs. Niney Six Lakhs Fifty Three Thousand Five Hundred Eighty Only)	₹ 9.65,358/- (Rs. Nine Lakhs Sixty Five Thousand Three Hundred Fifty Eight Only)
Date of inspection of immovable properties		Date / Time of Auction
15.03.2024 from 11.00 a.m. to 12.00 p.m.		20.03.2024 from 02.00 p.m. to 03.00 p.m.
Bid Incremental Amount		Last Date for Submission of Offers / EMD
₹ 1,00,000/- (Rs. One Lakh Only)		19.03.2024 till 5.00 p.m.

IMPORTANT TERMS & CONDITIONS OF SALE : (1) The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of our E-Auction Service Provider, M/s. C1 India Pvt. Ltd. i.e. https://www.bankauctions.com for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online; (2) All the intending purchasers / bidders are required to register their name in the Web Portal mentioned above as https://www.bankauctions.com and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid; (3) For any enquiry, information, support, procedure and online training on e-Auction, the prospective bidders may contact the M/s. C1 India Pvt. Ltd. Department of our e-Auction Service Partner Mr. Vinod Chauhan, through Tel. No. +91 7291791124, 25, 26, Mobile No. 9813887931 & E-mail ID: delhi@c1india.com & support@bankauctions.com; (4) To the best of knowledge and information of the authorised officer, there is no encumbrance in the properties/ies. However, the intending bidders may inspect the property and its documents as mentioned above or any other date & time with prior appointment and they should make their own independent inquiries regarding the encumbrance, title of properties put on e-Auction and claims / right / dues / affecting the property prior to submitting their bid. The e-auction advertisement does not constitute any commitment or any representation of KMBL. The property is being sold with all the existing and future encumbrances whether known or unknown to KMBL. The Authorised officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues; (5) For participating in the e-Auction, intending purchasers / bidders will have to submit / upload in the Web Portal (https://www.bankauctions.com) the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of Demand Draft in favour of 'Kotak Mahindra Bank Limited' payable at Pune along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above. The Borrower (s) / Mortgagee(s) / Guarantor(s) are hereby given **STATUTORY 15 DAYS NOTICE UNDER RULE 6 (2), 8 (6) & 9 (1) OF THE SARFAESI ACT** to discharge the liability in full and pay the dues as mentioned above along with upto date interest and expenses within **Fifteen** days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower / guarantors / mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped.

For detailed terms and conditions of the sale, kindly visit our official website https://www.kotak.com/en/bank-auctions.html or contact the Authorised Officer Mrs. Shweta Kamath, Email ID : Shweta.Kamath@kotak.com or Reshamchandra@9757438253, Email ID : ismail.deshmukh@kotak.com, Mr. Ashok Motwani @ 9873737351, Email ID : ashok.motwani@kotak.com at above mentioned Regional Office of Bank. **Special Instruction :-** E-Auction shall be conducted by our Service Provider, M/s. C1 India Pvt. Ltd. on behalf of Kotak Mahindra Bank Limited (KMBL), on pre-specified date, while the bidders shall be quoting from their own home / offices / place of their bid as per their choice above the Reserve Price, Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of Internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor M/s. C1 India Pvt. Ltd. shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives whatever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote / improve his / her Bid to avoid any such complex situations.

Date : Pune, Maharashtra.
Place : 26.02.2024

Sd/- Authorised Officer
For Kotak Mahindra Bank Limited

IDBI Bank Ltd. Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.
CIN : L65190MH2004G0148838

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTY
APPENDIX IV-A (See proviso to Rule 8(6))
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of IDBI Bank Ltd., Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" and "without recourse" on 27.03.2024. The reserve price and earnest money deposit will be as under:

DESCRIPTION OF IMMOVABLE PROPERTIES				
Name of the borrower/ Property Description	Outstanding amount as per demand notice (Rs.)	Reserve Price (Rs.)	EMD (Rs.)	Inspection Date
Shri Nilesh Uttam Shinolikar/Smt. Chhaya Uttam Shinolikar Flat No. 303, 3rd Floor, Contare Heights, Plot No. B-1, CTS 1A/170, 1A/170-5, Survey No. 161, Laxmi Nagar Link Road, Pashadi Goregaon-West, Mumbai-400090, Admeasuring 181 Sq.Mtrs with one Car parking & thereabouts.	3,14,70,824/-	3,90,00,000/-	39,00,000/-	12.03.2024

For detailed terms and conditions of the sale, please refer to the link provided in www.bankauctionwazard.com and IDBI Bank's website i.e. www.idbibank.in Bid documents will be available from 26.02.2024. For any clarification, the interested parties may contact Mr. Abhishek-DGM (Contact-9839635346), Mrs. Monika Mavi-AGM (Contact-9920824836) & Mr. Akash Saxena-Manager (Contact-7800552000)

Date: 26.02.2024
Place: Pune

Authorised OFFICER
IDBI BANK LTD, Pune

IDBI Bank Ltd. Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.
CIN : L65190MH2004G0148838

POSSESSION NOTICE
The Authorised Officer of IDBI Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 Published Demand Notice dated mentioned below, to repay the amount mentioned in the respective Notice within 60 days from the date of the said Notice. The concerned Borrowers having failed to repay the said due amount, Accordingly, Hon'ble District Magistrate, Pune have issued order bearing No. 3893/VRH/2831/2022 dated - 18/11/2022 to Collector or Deputy Collector, Shirur, Pune to take the Physical Possession under SARFAESI Rule 14 of below mentioned mortgaged property. The Tahsildar office Shirur issued order bearing No. 3893/VRH/2831/2022 dated 12/01/2024 for taking Physical Possession of the said mortgaged property. The Physical Possession of the said mortgaged property along with Tata Pabai and Panchinams was handed over to the authorized officer of the IDBI Bank under Police protection. The Physical Possession of the said mortgaged property was taken as per the details given below. The concerned Borrowers in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealings with the said property will be subject to the charge of IDBI BANK LIMITED for an amount mentioned below. The borrower's attention is invited to sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan Account No.	Date of Demand Notice	Date of Possession	Description of immovable property
Shri Avinash Ashok Vaghmare (Borrower) & Smt. Poomima Bandhu Channe (Co-Borrower), Loan A/c No. 0522675100008910 & 0522675100006927.	October 07, 2021	February 20, 2024	Flat No. 403, 4th Floor, Building No. 8, Cluster C, Aura City, Near Ankur Hospital, Shikrapur, Pune-412208, Adm. Built-up area 676.75 Sq.ft., Carpet area 487 Sq.ft. & Terrace Carpet area 41 Sq.ft. within the limits of Gram Panchayat Shikrapur, Panchayati Samiti, Shirur, Zilla Parishad, Pune.

Also the Borrowers/Mortgagors of the property are hereby informed that all moveable articles lying at the said property are completely at their risk. We will allow removal of these articles if Borrowers/Mortgagor contact us in time, i.e. within 30 days of possession date, requesting the same. Any claim regarding any loss/damage of these articles will not be valid thereafter.

Sd/-
Authorised Officer
Date:- 26.02.2024

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India
(Liquidation Process, Regulations, 2016))

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s MAHARASHTRA AYURVED CENTER PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	M/s Maharashtra Ayurved Center Private Limited
2.	Date of incorporation of corporate debtor	09/07/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85191PN2008PTC132396
5.	Address of the registered office and principal office (if any) of corporate debtor	55, Ardhana, Flat No. 1, Amchi Colony Poshan Ndi Road, Bandwan Khurd, Pune, Maharashtra, India. 411021.
6.	Date of closure of Insolvency Resolution Process	22/02/2024
7.	Liquidation commencement date of corporate debtor	22/02/2024 (Order received on 24/02/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ashok Mittal Reg. No: IBI/PPA-001/PP-P02549/2021-2022/13889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: S-138, B Wing, Express Zone Mail, Western Express Highway Goregaon East, Mumbai Suburban, Maharashtra, 400063 Email: ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: S-138, B Wing, Express Zone Mail, Western Express Highway Goregaon East, Mumbai Suburban, Maharashtra 400063 Email: macpl_cnp@gmail.com
11.	Last date for submission of claims	23/03/2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Maharashtra Ayurved Center Private Limited on 22/02/2024 (Order received on 24/02/2024). The stakeholders of M/s Maharashtra Ayurved Center Private Limited are hereby called upon to submit their claims with proof on or before 23/03/2024, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 26-02-2024
Place : MUMBAI

Mr. ASHOK MITTAL
Liquidator in the matter of
M/s. Maharashtra Ayurved Center Pvt Ltd.
Reg. No: IBI/PPA-001/PP-P02549/2021-2022/13889
AFA No.: AA1/13889/02/051124/106248 valid till 05/11/2024

TATA CAPITAL HOUSING FINANCE LIMITED
Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, ABIL, 1st Floor Avanti Residency, Abhinav Chowk, Tilak Road, Pune - 411030

NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 27-03-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis", for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said 27-03-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 26-03-2024 till 5.00 PM. at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, ABIL, 1st Floor Avanti Residency, Abhinav Chowk, Tilak Road, Pune - 411030.
The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr No	Loan A/c. No	Name Of Borrower(S) / Co-Borrower(S) / Legal Heir(S) / Legal Representative/ Guarantor(S)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of possession
1.	9307397	Mr. Prashant Gajananrao Dhage. Mrs. Sonal Shrikant Dhage (Legal Heirs Of Late Mr. Shrikant G Dhage) Master. Shrinika Shrikant Dhage (Legal Heirs Of Late Mr. Shrikant G Dhage)	Rs. 58,70,678/- (Rupees Fifty Eight Lakh Seventy Thousand Six Hundred Seventy Eight Only) ----- 28-02-2023	Rs. 90,56,000/- (Rupees Ninety Lakh Fifty Six Thousand Only)	Rs. 9,05,600/- (Rupees Nine Lakh Five Thousand Six Hundred Only)	Physical
Description of the Immovable Property: All that piece and parcel of the Schedule - A : All that piece and parcel of property bearing and included in Zone / Division No. 314771, bearing Survey No. 92, Hissa No. 20/2, bearing Corresponding CTS No. 1161 to 1177 totally Our Concern Land Area as per 7/12 TH Extract is 2000 Sq. Fts. And Regularized Area as per Gunthewari Certificate i.e. Regularized Land area 185.80 Sq. Mtrs. as per Gunthewari Certificate bearing No. 0008001 Dated 15/10/2003, out of the said land which is situated at Village Mundhwa, Taluka Haveli, District Pune which is within the local limits of Pune Municipal Corporation, and within the Jurisdiction of Sub Registrar Haveli, Pune. Schedule - B : All that piece and parcel of the Property bearing a R.C.C. Construction Residential Premises i.e. Totally Land Area about 2000 Sq. Fts. / 185.80 Sq. Mtrs. and a R.C.C. Construction premises Totally area about 104 Sq. Mtrs. consisting of One Hall, Three Bedrooms, Kitchen, Toilet, Bathroom, Constructed upon the said Land Area as per 7/12 TH Extract is 185.80 Sq. Mtrs. and Regularized construction Area 104.00 Sq. Mtrs. as per Gunthewari Certificate bearing No. 0008001 Dated 15/10/2003, situated at Village Mundhwa, property bearing and included in Zone / Division No. 314771, bearing Survey No. 92, Hissa No. 20/2, bearing Corresponding CTS No. 1161 to 1177 Totally Our Concern Land Area as per 7/12 TH Extract is 2000 Sq. Fts. And Regularized Area as per Gunthewari Certificate i.e. Regularized Land Area 185.80 Sq. Mtrs. as per Gunthewari Certificate No. 0008001 Dated 15/10/2003, out of the said land which is situated at Village Mundhwa, Taluka Haveli, District Pune which is within the local limits of Pune Municipal Corporation, and within the Jurisdiction of Sub Registrar Haveli, Pune.						
2.	9844139	Mr. Dattatray Sapkal	Rs. 18,21,454/- (Rupees Eighteen Lakh Twenty One Thousand Four Hundred Fifty Four Only) ----- 17-11-2022	Rs. 20,37,000/- (Rupees Twenty Lakh Thirty Seven Thousand Only)	Rs. 2,03,700/- (Rupees Two Lakh Three Thousand Seven Hundred Only)	Physical
Description of the Immovable Property: Schedule - A : All that piece and parcel of the Gat No. 67/2 total area admeasuring 6257.97 Sq. Mtrs. situated at village Kharabadi, Taluka Khed, District Pune within the local limits of Panchayat Samiti Khed, Zilla Parishad Pune and Sub Registrar Khed / Chakan Pune. Schedule - B : All that piece and parcel of Flat No. C-205 area admeasuring 534.40 Sq. Ft. i.e. 49.65 Sq. Mtrs. (Built Up), adjacent terrace 47.15 Sq. Ft. i.e. 4.38 Sq. Mtrs. on Second Floor in C Wing along with two wheeler parking in the building named known as "Kushal Swarnil" constructed on the property mentioned in above schedule A.						
3.	9901642	Mr. Shashikant Rajurkar Mrs. Chitra Rajurkar	Rs. 13,53,518/- (Rupees Thirteen Lakh Fifty Three Thousand Five Hundred Eighteen Only) ----- 07-06-2023	Rs. 12,75,000/- (Rupees Twelve Lakh Seventy Five Thousand Only)	Rs. 1,27,500/- (Rupees One Lakh Twenty Seven Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All that piece and parcel of immovable property bearing Flat / Unit No. 110 on First Floor admeasuring 275.02 Sq. Ft. i.e. 25.55 Sq. Mtrs. (total carpet area) of the said Building No. B3, in the Building known as "Playtor Paud B", situated at Gat No. 218, 219, 220, 221 at village Paud, Tal. Mulshi, Dist. Pune.						
4.	9612776 & 10065863 & TCHIN 0279000 10061933 & TCHIN 0639000 10014806	Mr. Abdul Kayyum Sayed Mrs. Amina Kayyum Sayed	Rs. 890266/- (Rupees Eight Lakh Ninety Thousand Two Hundred Sixty Six Only) is due and payable by you under Agreement no. TCHIN027900010061033 and an amount of Rs. 960003/- (Rupees Nine Lakh Twenty Seven Thousand Five Hundred Only) is due and payable by you under Agreement no. TCHIN063900010014806 and an amount of Rs. 894118/- (Rupees Eight Lakh Ninety Four Thousand One Hundred Eighteen Only) is due and payable by you under Agreement no. 10065863 and an amount of Rs. 3834793/- (Rupees Thirty Eight Lakh Thirty Four Thousand Seven Hundred Ninety Three Only) is due and payable by you under Agreement no. 9612776 totalling to Rs. 6579180/- (Rupees Sixty Five Lakh Seventy Nine Thousand One Hundred Eighty Only) ----- 13-11-2023	Rs. 64,19,000/- (Rupees Sixty Four Lakh Nineteen Thousand Only)	Rs. 6,41,900/- (Rupees Six Lakh Forty One Thousand Nine Hundred Only)	Symbolic
Description of the Immovable Property: All that piece and parcel of the property bearing Flat No. 1106 admeasuring about 59.48 Sq. Mtr. Carpet, Terrace admeasuring about 7.90 Sq. Mtr. on the 11TH Floor, in the building No. A, in the "Gini Bellina", out of Survey No. 282 Hissa No. 2/3/2 & Survey No. 282 Hissa No. 2/3/3 at village Lohgaon Taluka Haveli, Dist. Pune, within the limits of Grampanchayat Lohgaon						
5.	9568145	Mr. Dadul Shrikant Dhurnal Mrs. Vidhya Dadul Dhurnal	Rs. 9,86,259/- (Rupees Nine Lakh Eighty Six Thousand Two Hundred Fifty Nine Only) ----- 11-05-2017	Rs. 11,20,000/- (Rupees Eleven Lakh Twenty Thousand Only)	Rs. 1,12,000/- (Rupees One Lakh Twelve Thousand Only)	Physical

Description of the Immovable Property: Flat No 3, Ground Floor, Neelkanth Nagar, Plot No 11/12/27/28, Gat No 1615, At - Degao, Taluka & Distt - Satara, Maharashtra - 415002. **Bounded :-** East :- 6 meters road, West :- Open Plot, North :- 6 meters road, South :- Gat No 1612:

6.	TCHHL 0614000 100085277	Mrs. Komal Ramchandra Pawar Mr. Naganath Ajinath Dhotre	Rs. 25,63,051/- (Rupees Twenty Five Lakh Sixty Three Thousand Fifty One Only) ----- 12-12-2022	Rs. 32,03,200/- (Rupees Thirty Two Lakh Three Thousand Two Hundred Only)	Physical
Description of the Immovable Property: A Residential Flat bearing No. 303 on Third Floor in the project known as "Madhushree Park", total Carpet area admeasuring 675 + 40 Sq. Ft. Exclusive Balcony i.e. 66.43 Sq. Mtrs. (including area of balcony), Mandar Building, situated on the land bearing S. No. 288, 289/4, 289/5, at village Vadhe, Tal. Satara, Dist. Satara within the limits of Vadhe Grampanchayat and within the jurisdiction of the Sub-Registrar Satara. Bounded :- East :- By S. No. 294, West :- By S. No. 289/3, North :- By S. No. 289/3, South :- By Canal.					
7.	10386399 & 10674172 & TCHIN 0639000 100137573	Mr. Ramesh Pandurang & Suryavanshi Mrs. Anita Ramesh Suryawanshi	Rs. 2591909/- (Rupees Twenty Five Lakh Ninety One Thousand Nine Hundred Nine Only) is due and payable by you under Agreement no. 10386399 and an amount of Rs. 826280/- (Rupees Eight Lakh Twenty Six Thousand Two Hundred Eighty Only) is due and payable by you under Agreement no. TCHIN0639000100137573 and an amount of Rs. 474338/- (Rupees Four Lakh Seventy Four Thousand Three Hundred Thirty Eight Only) is due and payable by you under Agreement no. 10674172 totalling to Rs. 3895227/- (Rupees Thirty Eight Lakh Ninety Two Thousand Five Hundred Twenty Seven Only) ----- 16-12-2022	Rs. 36,84,000/- (Rupees Thirty Six Lakh Eighty Four Thousand Only)	Physical
Description of the Immovable Property: All that consisting of Flat No. 107 admeasuring 354.88 Sq. Ft. i.e. 32.97 Sq. Mtrs. (Carpet area) & enclosed balcony admeasuring 50.16 Sq. Ft. i.e. 4.66 Sq. Mtrs. and terrace admeasuring 90.74 Sq. Ft. i.e. 8.43 Sq. Mtrs. on the First Floor and common parking space, in the Building No. 'M' in the project known as "Tanish Orchid", constructed on land bearing S. No. 491/1 (Old S. No. 971/1), S. No. 491/2 (Old S. No. 971/2), S. No. 491/3 (Old S. No. 971/3), S. No. 491/4 (Old S. No. 971/4), S. No. 491/5A (Old S. No. 971/5A), S. No. 491/5B (Old S. No. 971/5B), S. No. 491/6 (Old S. No. 971/6) and S. No. 491/7 (Old S. No. 971/7), situated at Charholi Budruk, Taluka Haveli, District Pune.					
8.	TCHHL 0279000 100071528 & TCHHL 0279000 100075552 & TCHIN 0279000 100076297	Mr. Ghanshyam Ashok Satala Mrs. Ujjwala Ghansham Satala	Rs. 12,96,510/- (Rupees Twelve Lakhs Ninety Six Thousand Five Hundred and Ten Only) is due and payable by you under Agreement no. TCHHL0279000100071528 and an amount of Rs. 2,49,741/- (Rupees Two Lakhs Forty Nine Thousand Seventy Hundred and Forty One Only) is due and payable by you under Agreement no. TCHHL0279000100075552 and an amount of Rs. 57,345/- (Rupees Fifty Seven Thousand Three Hundred and Forty Five Only) is due and payable by		